NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 25

C.P. (IB)/1026(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**
ORDER SHEET OF THE HEARING ON **10.04.2024**

NAME OF THE PARTIES: PUNJAB NATIONAL BANK INTERNATIONAL LIMITED
V/s
FUTURE BRANDS LIMITED

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Mithlesh Kumar Pandey, Ld. Counsel for the Financial Creditor present. Ms. Ankita Yadav, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor informs that they are proposing a revised OTS amount. Counsel for the Financial Creditor does not have any objection, if some time is granted.
3. List this matter on 24.04.2024.

Sd/- Sd/-

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/